

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.235- **CP/29(AHM)2022**
ITEM No.236- IA(Co.Act)/47(AHM)2023
in
CP/29(AHM)2022

Proceedings under Section 213, 241-242 of Co. Act, 2013

IN THE MATTER OF:

Lalitkumar Periwal
V/s
Dynamic Microlink Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on 02/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dhiren Dave, Adv.
For the Respondent :Mr. Mandeep Singh Saluja, Adv. for R-1,3&4
None for the R-6 and R-7

ORDER

Learned counsel for the applicant appears and submits that an appeal filed before Hon'ble NCLAT against the order dated 11.01.2024 is now coming for hearing tomorrow. Hence, a request for adjournment beyond that day.

Re-list on- 11.07.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)